

sives in the State for their opinion as to whether the samples are explosives or not. During the period 1-4-89 to 30-7-90, 52 such sample cases were received in the Office of Controller of Explosives, Hyderabad, from the Police authorities in Andhra Pradesh and reports in all these cases have been submitted to the Police authorities. Normally, such cases are disposed off within a month of receipt.

(Company)

**Appointment of Government Directors
In Joint Stock Corporate and Private
Sector Companies**

3280 SHRI SUDAM DATTATRYA DESHMUKH Will the Minister of INDUSTRY be pleased to state

(a) the list of the companies in joint stock corporate and private sector whose five per cent or more shares are held by Government, and

(b) whether Government have nominated Directors in all these companies, if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH) (a) and (b) There are over two lakhs companies registered under the Companies Act all over the country. The information relating to share holding pattern of companies as also their Board of Directors including Government nominated Directors is indicated in the Annual Returns filed by the companies with the Registrar of Companies, with whom they are registered. The requisite information is not centrally compiled in the Department. Compilation of information of this order will not be commensurate with the benefits likely to be achieved.

279

Ban on Import of Raw Films

3281 SHRI K.S. RAO Will the Minister of INDUSTRY be pleased to state

(a) whether Government are contemplating not to permit the Hindustan Photo Films to import and distribute raw films,

(b) if so, the reasons therefor, and

(c) the particulars of the agency which will be importing and distributing the films instead?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH) (a) and (b) No, Sir

(c) Does not arise

280

**Cabinet Committee on Economic
Affairs**

3282 PROF RUPCHAND PAL
SHRI HANNAN MOLLAH

Will the Minister of INDUSTRY be pleased to state

(a) whether Union Government have recently decided that only projects above Rs 200 Crore would now go to the Cabinet Committee on Economic Affairs (CCEA) for clearance and

(b) if so, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH) (a) and (b) Government have recently increased the investment limit in respect of proposals or grant of letters of Intent requiring prior approval of Cabinet Committee on Economic Affairs from Rs 50 crores to Rs 200 crores with a view to reduce delays.

281

Pilot Plan to Produce Alcohol

3283 SHRI SANAT KUMAR MANDAL Will the Minister of ENERGY be pleased to state

(a) whether a unique pilot plant to